

Anti-Corruption Committee

*119. {
 Shri S. M. Banerjee:
 Shri Daji:
 Shrimati Savitri Nigam:
 Shri Surendra Pal Singh:
 Shri Bhakt Darshan:
 Shri Bhagwat Jha Azad:
 Shri D. C. Sharma:
 Shri Harish Chandra Mathur:
 Shri Warrior:
 Shri N. Sreekantan Nair:
 Shri Lakshmu Bhawani:
 Shri Bishanchander Seth:
 Shri Sarjoo Pandey:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether an anti-corruption committee has been formed with some Members of Parliament;

(b) the terms of reference of the Committee;

(c) whether M.Ps. from all parties have been taken in this Committee;

(d) if not, the basis of selection; and

(e) the progress made by the Committee so far?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) A statement is laid on the Table of the House.

STATEMENT

The terms of reference of the Committee are as follows:

- (i) To examine the organisation, set up, functions and responsibilities of the Vigilance Units in the Ministries and Departments of the Government of India and to suggest measures to make them more effective.
- (ii) To examine the organisation, strength, procedures and methods of work of the Special Police Establishment and the difficulties experienced by

it, and to suggest measures to further improve its working.

(iii) To consider and suggest steps to be taken to emphasise the responsibilities of each Department for checking corruption.

(iv) To suggest changes in law which would ensure speedy trial of cases of bribery, corruption and criminal misconduct, and make the law otherwise more effective.

(v) To examine the rules relating to disciplinary proceedings and to consider what changes are necessary in order to expediate these proceedings and to make them more effective.

(vi) To suggest measures calculated to produce a social climate both amongst public servants and in the general public in which bribery and corruption may not flourish.

(vii) To suggest steps for securing public support for anti-corruption measures.

(viii) To examine the Government servants' Conduct Rules and to recommend changes necessary for ensuring maintenance of absolute integrity in the public services.

(ix) To consider special measures that may be necessary in corporate public undertakings to secure honesty and integrity amongst their employees.

(c) No.

(d) Suitability of the persons for the task entrusted to the Committee and the need to keep the Committee small.

(e) The Committee have been studying the relevant laws, rules and various reports etc., have considered certain questions relating to the constitutional provision governing imposition of major penalties on Govern-

ment servants, and are examining closely the Conduct Rules.

Import of Petroleum Products from U.S.A.

- *120. {
 Shri Eswara Reddy:
 Shri P. C. Borooah:
 Shri Yashpal Singh:
 Shri Nambiar:
 Shri Bhagwat Jha Asad:
 Shri Bhakt Darshan:
 Shri Narendra Singh Mahida:
 Shri Solanki:
 Shri Daji:
 Shri Indrajit Gupta:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether the Indian Oil Company has entered into a 50-50 partnership with "Mobiloil" of the U.S.A. for import and distribution of petroleum products in India; and

(b) if so, what are terms of partnership agreement?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar-navis): (a) A project is being finalised with equal partnership between Indian Oil Company and Mobil Petroleum Company for the blending of lubricants only. This project does not cover import and distribution on a partnership basis.

(b) The agreements between the companies have not yet been signed by the parties. It would not be in public interest to disclose the terms at this stage.

जाकार्ता में भारतीय हाकी टीम

- *१२१. {
 श्री प्रकाशवीर शास्त्री :
 श्री जगदेव सिंह सिद्धान्ती :
 श्रीमती सावित्री निगम :
 श्री यशपाल सिंह :
 डा पू० ना० खां :
 श्री सुबोध हुंसवा :
 श्री स० चं० सामन्त :
 श्री नि० रं० लास्कर :
 श्री स० मो० बनर्जी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जाकार्ता में भारतीय हाकी टीम अपेक्षित सफलता प्राप्त नहीं कर सकी ;

(ख) क्या यह भी सच है कि यह हाकी टीम जाकार्ता जाने से पूर्व एक बार भारत में भी हार चुकी थी ;

(ग) क्या यह भी सच है कि इस हाकी टीम के खिलाड़ियों का चयन दलबन्दी के आधार पर किया गया है ; और

(घ) यदि हां, तो इसके लिये क्या व्यवस्था की गई है कि ओलैम्पिक खेलों के लिये हाकी टीम के खिलाड़ियों का चयन दलबन्दी के आधार पर न हो ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली)

(क) जी हां, यह सच है कि भारतीय हाकी टीम जाकार्ता में केवल सिलवर मेडल ही जीत सकी ।

(ख) जी हां ।

(ग) सरकार के पास ऐसी कोई सूचना नहीं है ।

(घ) हाकी में अन्तर्राष्ट्रीय खेलों के लिये खिलाड़ियों का चुनाव भारतीय हाकी संघ करता है जो एक स्वायत्त संस्था है और इस प्रयोजन के लिये उसकी अपनी एक चुनाव समिति है । भारत सरकार खिलाड़ियों के चुनाव के मामले में दखल नहीं देती है ।

Production of Books with UNESCO Aid

- *122. {
 Shrimati Maimoona Sultan:
 Shri P. K. Deo:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Indian proposal that all developing countries should be helped in the production of books and reading mate-